

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 302
72/252(ND)/2023

IN THE MATTER OF:

M/s. AGS Realty Pvt Ltd.
Vs.
ROC

.... Petitioner/Applicant

.... Respondent

Order u/S. 252(3) of Companies Act, 2013

Order delivered on 08.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Appellant : Mr. Ketan Madan, Mr. Rohit Rajliwal, Advs.
For the Respondent :

ORDER

Ld. Counsel appears for the Petitioner. Ld. Counsel appearing for the RoC has stated that there are certain observation in the affidavit.

The Petitioner is directed to file a response to the observation of the RoC within one week. The petitioner is also directed to file an action plan for the next five years.

List the matter **on 09.09.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay